

High Court of Madhya Pradesh, Jabalpur
Bench at Indore

Miscellaneous Criminal Case No.28448/2020

(Man Singh s/o Vesta Damor
Versus
The State of Madhya Pradesh)

Indore, Dated 25.09.2020

Mr. Padmanabh Saxena, learned counsel for the applicant.

Mr. Sameer Verma, learned Panel Lawyer for the non-applicant / State of Madhya Pradesh.

They are heard. Perused the case diary / challan papers.

After arguing for some time on the merits of the matter, learned counsel for the applicant seeks leave of this Court to withdraw this first bail application filed under Section 439 of Criminal Procedure Code, 1973.

Prayer is allowed.

Accordingly, Miscellaneous Criminal Case No.28448/2020 is dismissed as withdrawn.

(S.K. Awasthi)
Judge